

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH – I,
MUMBAI

MA 924/2018 & MA 926/2018
IN CP (IB)-1371-1372/MB/2017

CORAM : SHRI V.P. SINGH, MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.10.2018**

NAME OF THE PARTIES: **DBS BANK LTD.**

v/s
RUCHI SOYA INDUSTRIES LTD.

SECTION 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

5. MA 924/2018 & MA 926/2018 IN CP (IB)-1371-1372/MB/2017

Ld. Counsel for the Applicant and Counsel for Resolution Applicant and Resolution Professional is present in the Court. The Hon'ble Supreme Court passed an order on 22.9.2018 that the bids will not be finalised by NCLT without the leave of the Court. Later on, Hon'ble Supreme Court passed the order that NCLT may continue to process the bid. Given the order of the Hon'ble Supreme Court, the case is adjourned for 30.10.2018.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-

V. P. SINGH
Member (Judicial)